

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRIMINAL) NO.328 OF 2023

NARENDRA ATMARAM TAHILIANI

PETITIONER(S)

VERSUS

NEOGROWTH CREDIT PVT. LTD.

RESPONDENT(S)

O R D E R

1. Learned counsel for the petitioner seeks permission to withdraw the transfer petition. Permission, as prayed for, is granted.
2. The transfer petition stands dismissed as withdrawn.

.....J.
[SUDHANSHU DHULIA]

.....J.
[AHSANUDDIN AMANULLAH]

New Delhi;
July 03, 2024

ITEM NO.33

COURT NO.15

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION(S)(CRIMINAL) NO(S). 328/2023

NARENDRA ATMARAM TAHILIANI

PETITIONER(S)

VERSUS

NEOGROWTH CREDIT PVT. LTD.

RESPONDENT(S)

(IA No. 151457/2023 - CONDONATION OF DELAY IN FILING THE SPARE
COPIES

IA No. 92676/2023 - EX-PARTE STAY)

Date : 03-07-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
(Vacation Bench)

For Petitioner(s) Mr. Satish Pandey, AOR

For Respondent(s) Mr. Varun Mishra, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner seeks permission to withdraw the transfer petition. Permission, as prayed for, is granted.
2. The transfer petition stands dismissed as withdrawn.

(JAGDISH KUMAR)
COURT MASTER (SH)(RAM SUBHAG SINGH)
COURT MASTER (NSH)

(Original signed order is placed on the file)